

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.903/20

Ps Ranhola

U/s 363/376 IPC & 6 POCSO Act & 9 PCM ACT

29.12.2020.

Fresh charge sheet filed.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

IO/SI Sapna in person.

Put up for consideration on 05.01.2021 before concerned court.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

**IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan**

FIR No.876/20  
Ps Ranhola  
State Vs. Deepak @ Kana @ Sunil

29.12.2020.

Fresh charge sheet filed. It be checked and registered.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

IO/SI Anil Kumar in person.

Put up for consideration on 05.01.2021 before concerned court.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.478/20  
Ps Patel Nagar

29.12.2020.

**Fresh bail application filed on behalf of the  
applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. A.K. Sharma, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail  
application on 30.12.2020.

*R/Sir  
WhatsApp sent*

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.485/20  
Ps Patel Nagar

29.12.2020.

**Fresh bail application filed on behalf of the applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. A.K. Sharma, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 30.12.2020.

  
(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

*R/Sr,  
what's upsent*



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

23  
29/12/20

FIR No.59/2020  
PS: Mundka  
U/s 420/468/471 IPC  
State Vs. Lokesh Sharma

29.12.2020.

**An bail application has been filed on behalf of applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. Pushpendu Shukla, Ld. Counsel for the accused/applicant.

This is application for grant of bail of accused/applicant Lokesh Sharma on behalf of accused u/s 437 Cr.P.C.

Reply by IO filed.

It is submitted by the Id. Counsel for accused that the accused is a law abiding and peace loving citizen of India and he has been falsely implicated in the present case by the complainant and also to settle his personal score and vendetta. It is further submitted by the Id. Counsel that the accused belongs to respectable family and is permanent resident of above mentioned address and there is no chance of his absconding away anywhere. It is further submitted that the accused has been languishing in judicial custody since 24.12.2020. It is further submitted that he has only one kidney. No fruitful purpose will be served keeping him in custody.

Ld. APP for State opposed the bail application vehemently. It is submitted that the conduct of the accused is not proper. He has not properly co-operated in the investigation and NBWs were issued against the applicant/accused. The vehicle has still not been recovered. It is also submitted that the some of the documents have been sent to FSL and the report is still awaited. It is further submitted by the Ld. APP for State that the investigation is still at initial stage.



In reply, the Id. Counsel of the applicant/accused submits that the investigation is not at initial stage and nothing has to be recovered.

Heard. Record perused.

In the present case, the investigation is still at initial stage, the vehicle has not yet been recovered. The allegations are serious in nature. Accordingly, court does not deem it proper to admit the accused on bail at this stage.

**Accordingly, the bail application of accused Lokesh Sharma is dismissed.**

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

  
(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

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29.12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

E-FIR No.26927/20  
Ps Tilak Nagar  
State Vs. Mohd. Javeed.

29.12.2020.

Fresh bail application filed on behalf of the  
applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail  
application on 31.12.2020.

R/Sin  
relat/accused  
29.12.20

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

20  
29/12/20

FIR No.1034/20  
PS: Ranhola

29.12.2020.

Fresh bail application filed on behalf of the  
applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Pawan Kumar, Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail  
application on 30.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

R/Sr  
whatsapp  
sent



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No: 362/2  
PS: Punjabi Bagh

29.12.2020.

A bail bond has been moved today.

Present: Ms. Sulekha Bhaskar proxy counsel for accused.

Surety not present.

At request, put up on 30.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.045142/19  
PS Punjabi Bagh  
State Vs. Unknown

29.12.2020.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

None for the applicant.

Put up on 30.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

At this stage, Id. Counsel for applicant has appeared and submits that he wishes to withdraw the present application.

Heard. Allowed.

The Id. Counsel for applicant submits that he requires a copy of the copy of the RC attached with the application.

Allowed. *Earlier dated order stands cancelled.*

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

17  
29/12/20  
29.12.2020.

FIR No.673/20  
Ps Moti Nagar  
State Vs. Amit Kumar

Present: Sh. Raj Kumar, Ld. APP for State (through VC).  
Sh. S.L. Sharma, Id. Counsel for accused with accused Amit  
Kumar in person.  
IO/Insp. Rajbir Singh Lamba in person.

The accused submits that he wishes to surrender before the court today. The accused has surrendered in court.

The IO has moved an application for interrogation and arrest of the accused. The IO has identified the accused.

Heard. Allowed.

The IO is permitted to interrogate the accused for 30 minutes.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

At 3:00pm

IO has moved an application seeking two days police custody of accused Amit Kumar for following reasons.

1. To recover the case property involved in the present case.
2. To find the co-accused. There are 7 accused involved and one is remaining to be caught.
3. To conduct further investigation.

Ld. Counsel for accused has made the following submissions.

1. The particulars of the auto are available with the IO.



purpose would be served by keeping the accused in PC.

Heard. Record perused.

Allegations are serious in nature and considering the reasons stated by the IO the accused Amit Kumar is remanded to police custody for two days.

Accused be produced on 31.12.2020 before the court concerned/Duty MM.

Medical examination of accused be done as per rules.

Application disposed off accordingly.

Copy of the order be given dasti as prayed by the IO.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



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29.12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

29.12.2020.

Challan.No.MTC-0161-5252-2020  
MTC-0161-5253-2020  
Vehicle No.9663213

Present: None.

Put up on 30.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

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29/12/20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

29.12.2020.

Challan.No.MTC-0543-4618-2020  
MTC-0543-4619-2020  
Vehicle No.DL-10X-0375

Present: None.

Put up on 30.12.2020.

  
(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



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29/12/20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

29.12.2020.

Challan.No.MTC-0543-4618-2020  
MTC-0543-4619-2020  
Vehicle No.DL-10X-0375

Present: None.

Put up on 30.12.2020.

  
(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

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29.12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

29.12.2020.

FIR NO.30253/20  
PS Punjabi Bagh  
State Vs. Abdul Wahid @ Bitoo

Present: None for applicant.

Put up on 31.12.2020.

R/Sr  
whatsapp print  
to call report.  
29.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



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29.12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.598/20  
Ps Mundka  
State Vs. Rambharosh Yadav

29.12.2020.

**Fresh bail application filed on behalf of the applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

R/Sr  
whatsapp  
Sent  
29.12.20



9  
29/12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.159/19  
Ps Tilak Nagar  
State Vs. Saluja @ Manjeet

29.12.2020.

**Fresh bail application filed on behalf of the applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

R/Sir  
WhatsApp  
sent (NC)  
29/12.20

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.031479/2020  
PS: Tilak Nagar  
U/s 379 IPC  
State Vs. Gurmeet Singh

29.12.2020.

**An bail application has been filed on behalf of applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. Mahesh Kumar Ld. Counsel for the accused/applicant.

This is application for grant of bail of accused Gurmeet Singh S/o Sh. Balwinder Singh R/o A-587/88, J.J. Colony, Khyala, Vishnu Garden, New Delhi-110018 on behalf of accused u/s 437 Cr.P.C.

Reply by IO filed.

It is submitted by the Id. counsel for accused that the accused is a law abiding citizen and has been falsely implicated in the present case. It is further submitted by the Id. Counsel that the accused has nothing to do with the alleged offence and has been picked up by the police to fill the gaps of the prosecution. It is further submitted that the applicant/accused is a innocent person and keeps no concern with any illegal activities and he is a young person of 28 years and has liability to look after his family. It is further submitted that the accused has been languishing in judicial custody since 05.12.2020. No fruitful purpose will be served keeping him behind the bars.

Ld. APP for State opposed the bail application vehemently.

This court is mindful of the proposition that bail is a rule and jail is an exception. As held by **Hon'ble Supreme Court of India in the judgment titled State of Rajasthan, Jaipur Vs. Balchand @ Baliay 1978 SCR (1) 538**, "The basic rule is bail, not jail, except where there are circumstances suggestive of fleeing from justice or thwarting the



...rse of justice or creating other troubles in the shape of repeating offence or intimidating witness and the like by the petitioner who seeks enhlargment on bail from the court".

The accused is languishing in the custody since 05.12.2020 and reply filed by the IO is not showing any cognent ground for showing custodial detention of the accused.

In view of the submissions made by both the parties and considering the fact that accused is ready to cooperate in investigation and he has been already in jail since 05.12.2020, no fruitful purpose would be served by keeping the accused in judicial custody. Also the recovery has been made. Also the applicant/accused has no previous involvement in any case. The accused Gurmeet Singh S/o Sh. Balwinder Singh R/o A-587/88, J.J. Colony, Khyala, Vishnu Garden, New Delhi-110018 is hereby admitted to bail subject to furnishing of personal bond in the sum of Rs.20,000/- with one surety in the like amount subject to the following conditions:-

1. That he shall not indulge into similar offence or any other offence in the even of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same.
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020



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29/12/20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.728/20  
PS Punjabi Bagh  
State Vs. Irshad @ Mustakeem @ Mullah

29.12.2020.

**Fresh bail application filed on behalf of the applicant/accused.**

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail application on 31.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

R/Sir  
whatsapp  
sent to  
29.12.2020

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR No.596/2020  
Ps Mundka  
U/sec.25 Arms Act.  
State Vs. Sachin

29.12.2020.

Fresh bail application filed on behalf of the  
applicant/accused.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. Manmohan Yadav Ld. Counsel for the accused/applicant.

IO/SHO concerned is directed to file the report on the bail  
application on 31.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

R/Sr  
whatsapp  
sent



29.12.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by: Ms. Charan Salwan

FIR NO.401/2019  
PS: Tilak Nagar  
State Vs. Sonu

29.12.2020.

Present: Sh. Raj Kumar, Ld. APP for State (through VC).

Sh. U.K. Giri Id. Counsel for accused.

Bail application is moved on behalf of the accused/applicant.

Report of IO is received and same is supplied to Id. Counsel.

IO is directed to provide the report of previous involvement of  
accused.

Be awaited.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020

At 2:30pm

At this stage, the previous involvement report has been filed.

At request of Id. Counsel, put up on 30.12.2020.

(CHARAN SALWAN)  
Duty MM-II/WEST/THC/DELHI  
29.12.2020